

IN THE COURT OF MS.HEMANI MALHOTRA/ASJ- 9/W/THC/DELHI
As per directions of Hon'ble High Court of Delhi , matter is taken through
video conferencing

Bail Application No. 1290

FIR NO. 142/21

PS: Moti Nagar

U/s 420/411/34 IPC

State vs. Bablu Kumar

20.5.2021

Present: Sh.Sukhbeer Singh Learned Addl. PP for the State
Sh.Prakash Jha, learned counsel for applicant/accused Bablu
Kumar

Submissions on bail application U/s 439 Cr.P.C. is heard at length
and reply perused.

It is submitted by learned counsel for applicant/ accused that IO
was directed to file address verification report of applicant/accused in respect
of his native place. It is further argued by learned counsel for applicant/accused
that accused is not involved in any other case and that he is in J/c since
16.4.2021. There is no eye witness , no CCTV footage or any other
incriminating evidence against the accused.

**No assistance was provided by learned Addl. PP for the state
stating that he had received replies to the bail applications listed before
this court today at 10.00 am and he was unable to go through them.**

According, to the allegations in the FIR , complainant Ramesh
Kumar was cheated for Rs. 1000/- and his belongings and that the phone from
which call was made to the complainant was recovered from the possession of
accused/applicant.

Considering the nature of offence coupled with the fact that
accused is in J/c since 16.4.2021 and that address verification report filed by
the IO, accused/applicant is admitted to bail on furnishing bail bond for the

sum of Rs.10,000/- with two local sureties of like amount to the satisfaction of Learned MM/ Duty MM/ Learned Link MM. In addition to the above accused/applicant shall mark attendance every fortnightly in the local police station and shall provide his mobile number to the IO concerned. **Application is disposed off accordingly.**

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(HEMANI MALHOTRA)

**ADDL. SESSIONS JUDGE-09
(VACATION LINK JUDGE)
WEST/THC/DELHI/20.05.2021**

IN THE COURT OF MS.HEMANI MALHOTRA/ASJ- 9/W/THC/DELHI
As per directions of Hon'ble High Court of Delhi , matter is taken through video conferencing

Bail Application No. 1855

FIR NO. 69/21

PS: Nangloi

U/s 392/394/397/411/34 IPC

State vs. Shivam

20.5.2021

Present: Sh.Sukhbeer Singh Learned Addl. PP for the State
Sh.D.K.Sareen, learned counsel for accused/applicant Shivam

Argument on bail application U/s 439 Cr.P.C. heard at length from learned counsel for accused and reply perused.

No assistance was given by learned Addl. PP for the state stating that he had received replies to the bail applications listed before this court today at 10.00 am and he was unable to go through them.

Relief is sought by learned counsel for applicant/accused on the ground that there is no previous involvement of applicant/accused and that he is in J/c for last 105 days. It is also submitted that investigation in this case is complete and no recovery has been effected from the accused.

The present case FIR was registered on the complaint of one Kundan who was robbed by three boys who were traveling with him in the e-rikshaw and the driver of e-rikshaw at about 11.00 pm on 7.2.2021. The driver of e-rikshaw had stopped his e-rikshaw at deserted place which was not lit. Whereafter the boys, traveling in e-rikshaw robbed complainant of his bag at knife point and threw him out of the rikshaw. After sometime he saw accused and other co-accused who were juvenile coming in the same e-rikshaw. All the three accused persons were apprehended by public persons and robbed bag was recovered from him .During investigation button actuated knife i.e. weapon of

offence and e-rikshaw involved in the offence were recovered from his possession.

Considering graveness of the offence coupled with the fact that accused was caught red handed and recovery has been effected from the possession of accused/applicant, no ground for granting relief is made out. Application stands dismissed.

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(HEMANI MALHOTRA)
ADDL. SESSIONS JUDGE-09
(VACATION LINK JUDGE)
WEST/THC/DELHI/20.05.2021

IN THE COURT OF MS.HEMANI MALHOTRA/ASJ- 9/W/THC/DELHI
As per directions of Hon'ble High Court of Delhi , matter is taken through video conferencing

Bail Application No. 1375

FIR NO. 87/21

PS: Patel Nagar

U/s 302 IPC

State vs. Vikas Tiwari

20.5.2021

Present: Sh.Sukhbeer Singh Learned Addl. PP for the State
Sh.Ankur Tripathi, learned counsel for accused/applicant Vikas Tiwari

Argument on bail application U/s 439 Cr.P.C. heard at length from learned counsel for accused and reply perused.

No assistance was given by learned Addl. PP for the state stating that he had received replies to the bail applications listed before this court today at 10.00 am and he was unable to go through them.

The accused/applicant has been chargesheeted for the offence under section 302 IPC r/w 34 IPC. In the present case accused/applicant alongwith his friends / co-accused committed the murder of Krishna @ Hojo .

Considering the fact that trial is at initial stage, investigation is under way, no ground for granting relief is made out. Application stands dismissed.

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**(HEMANI MALHOTRA)
ADDL. SESSIONS JUDGE-09
(VACATION LINK JUDGE)
WEST/THC/DELHI/20.05.2021**

IN THE COURT OF MS.HEMANI MALHOTRA/ASJ- 9/W/THC/DELHI
As per directions of Hon'ble High Court of Delhi , matter is taken through video conferencing

Bail Application No. 1287

FIR NO. 314/20

PS: Anand Parbat

U/s 323/354/356/506/509 IPC

State vs. Kamal Kishore @ Baba

20.5.2021

Present: Sh.Sukhbeer Singh Learned Addl. PP for the State
Sh.Nagendra Singh, learned counsel for applicant/accused
IO ASI Swatantar Kumar is also present

Submissions on application U/s 438 Cr.P.C. heard at length.

It is submitted by learned counsel for applicant/accused that matter has been settled amicably and quashing petition is listed before Hon'ble High Court for 11.8.2021.

No assistance was given by learned Addl. PP for the state stating that he had received replies to the bail applications listed before this court today at 10.00 am and he was unable to go through them.

Learned counsel for applicant/accused has also filed order of Hon'ble High Court. IO has also filed copy of order. As per the copy of order, matter is listed before Hon'ble High Court for 28.5.2021. Learned counsel for accused/applicant was directed to file the order of Hon'ble High Court regarding quashing of petition. Subsequent to the direction of this court, learned counsel has filed order of Hon'ble High Court through e-mail. IO also has filed the copy of the order of the Hon'ble High Court . As per the copy of the order filed by learned counsel for applicant/accused and IO respectively, matter is listed before Hon'ble High court for 28.5.2021 and not for 11.5.2021 as stated by learned counsel for accused.

Considering the submissions coupled with the fact that matter has been settled amicably and WP (Crl.) 182/2021 titled as Kamal Kishore @Baba Vs. State is listed for 28.5.2021, interim protection is granted to applicant/accused Kamal Kishore till 28.05.2021. Accused be not arrested till 28.5.2021. Application is disposed off accordingly.

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(HEMANI MALHOTRA)
ADDL. SESSIONS JUDGE-09
(VACATION LINK JUDGE)
WEST/THC/DELHI/20.05.2021

IN THE COURT OF MS.HEMANI MALHOTRA/ASJ- 9/W/THC/DELHI
As per directions of Hon'ble High Court of Delhi , matter is taken through video conferencing

Bail Application No. 2499

FIR NO. 1180/20

PS: Nangloi

U/s 354/506/509/34 IPC

State vs. Ravi Sahni

20.5.2021

Present: Sh.Sukhbeer Singh Learned Addl. PP for the State
None for applicant / accused

Reply is filed by the IO.

Despite directions, none has joined VC on behalf of accused to argue the application. Accordingly, application be listed for arguments on 21.5.2021.

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**(HEMANI MALHOTRA)
ADDL. SESSIONS JUDGE-09
(VACATION LINK JUDGE)
WEST/THC/DELHI/20.05.2021**

IN THE COURT OF MS.HEMANI MALHOTRA/ASJ- 9/W/THC/DELHI

As per directions of Hon'ble High Court of Delhi , matter is taken through video conferencing

Bail Application No.

FIR NO. 326/16

PS: Vikas Puri

U/s 302/307/452/147/148/149/120B/34IPC

State vs. Aamir

20.5.2021

Present: Sh.Sukhbeer Singh Learned Addl. PP for the State
Sh.Pankaj Srivastva, learned counsel for accused/applicant Aamir
IO Inspector R.K.Maan

Submissions on bail application heard and reply perused.

During the course of arguments , it is submitted by learned counsel that accused/applicant has already been released on bail by Learned Vacation Judge two days ago. At request, application stands dismissed as withdrawn.

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(HEMANI MALHOTRA)
ADDL. SESSIONS JUDGE-09
(VACATION LINK JUDGE)
WEST/THC/DELHI/20.05.2021

IN THE COURT OF MS.HEMANI MALHOTRA/ASJ- 9/W/THC/DELHI
As per directions of Hon'ble High Court of Delhi , matter is taken through video conferencing

Bail Application No.

FIR NO. 326/16

PS: Vikas Puri

U/s 302/307/452/147/148/149/120B/34IPC

STATE vs. Nasir

20.5.2021

Present: Sh.Sukhbeer Singh Learned Addl. PP for the State
Sh.Pankaj Srivastva, learned counsel for accused/applicant Nasir
Inspector R.K.Maan/PS Vikas Puri has also attended VC

Submissions on the application seeking interim bail of accused/applicant Nasir heard through VC and file is perused with utmost care.

No assistance was given by learned Addl. PP for the state stating that he had received replies to the bail applications listed before this court today at 10.00 am and he was unable to go through them.

Interim relief for 90 days in terms of recommendations of High Power Committee of Hon'ble High Court dated 4.5.2021 and 11.5.2021 is sought by learned counsel for applicant/accused.

It is submitted by learned counsel that applicant/accused Nasir is in J/c since 24.03.2016 and that he is not involved in any other case.

In view of the submissions coupled with recommendations dated 4.5.2021 AND 11.5.2021 of High Power Committee of Hon'ble High Court **accused/applicant Nasir @ Pali is admitted on interim bail for Ninety Days from the date of his release subject to his furnishing bail bond for the sum of Rs.25,000/- with two sureties of like amount.** Application is disposed off accordingly. It is made clear that at the time of his release,

accused/applicant will provide his mobile phone number to the Jail Authorities, SHO of the Police Station (within whose jurisdiction he has last resided) as well as to the concerned SHO of the Police Station (where the FIR against him was registered). He will be released on the conditions that he will stay in touch with the jail authorities telephonically and will not leave the State without informing the Jail Superintendent and will not change his mobile number without informing the new number, if any, to the Jail Authorities and / or SHO of the concerned Police Station.

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(HEMANI MALHOTRA)
ADDL. SESSIONS JUDGE-09
(VACATION LINK JUDGE)
WEST/THC/DELHI/20.05.2021

IN THE COURT OF MS.HEMANI MALHOTRA/ASJ- 9/W/THC/DELHI
As per directions of Hon'ble High Court of Delhi , matter is taken through
video conferencing

Bail Application No.

FIR NO. 326/16

PS: Vikas Puri

U/s 302/307/452/147/148/149/120B/34IPC

STATE vs. Salman

20.5.2021

Present: Sh.Sukhbeer Singh Learned Addl. PP for the State
None for applicant/accused
Inspector R.K.Maan/PS Vikas Puri has also attended VC

Despite directions, none joined VC to argue on behalf of
accused/applicant Salman. Accordingly, application stands adjourned for
arguments on 21.5.2021 .

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(HEMANI MALHOTRA)
ADDL. SESSIONS JUDGE-09
(VACATION LINK JUDGE)
WEST/THC/DELHI/20.05.2021

IN THE COURT OF MS.HEMANI MALHOTRA/ASJ- 9/W/THC/DELHI
As per directions of Hon'ble High Court of Delhi , matter is taken through video conferencing

Bail Application No.

FIR NO. 326/16

PS: Vikas Puri

U/s 302/307/452/147/148/149/120B/34IPC

STATE vs. Harish

20.5.2021

Present: Sh.Sukhbeer Singh Learned Addl. PP for the State
Ms.Yamini Sharma, learned counsel for applicant/accused
Inspector R.K.Maan/PS Vikas Puri has also attended VC

Submissions on the application seeking interim bail of accused/applicant Harish heard through VC and file is perused with utmost care.

No assistance was given by learned Addl. PP for the state stating that he had received replies to the bail applications listed before this court today at 10.00 am and he was unable to go through them.

Interim relief for 90 days in terms of recommendation of High Power Committee of Hon'ble High Court dated 4.5.2021 and 11.5.2021 is sought by learned counsel for applicant/accused. It is further submitted by learned counsel for applicant/accused that earlier also accused /applicant Harish was released on interim bail in pursuance to recommendations of Hon'ble High Court Power Committee and that now Jail Supdt. has refused to release the accused /applicant on the ground that accused/applicant is also chargesheeted under Section 149 IPC and hence, he is covered under the exclusion clause of the guidelines dated 4.5.2021 for the High Power Committee.

Guidelines of the High Power Committee dated 4.5.2021 are perused with utmost care. According to the guidelines, UTPs involved in the

cases investigated by CBI/ED/NIA/Special Cell of Delhi Police/Crime Branch, SFIO/ Para Military Cases, riot cases, cases under Anti National Activities and Unlawful activities (Prevention) Act etc. are not to be considered for interim bail. The category of riot cases mentioned in this clause has to be read harmoniously alongwith other category mentioned in the said clause. To my mind, UTPs who are involved in riot cases of the category mentioned in this clause are not entitled to interim bail . The present accused/applicant has been chargesheeted under section 149 IPC which in my consideration does not fall in the said category.

As per the recommendation of HPC, those accused are not entitled for relief who are involved in anti national activities or member of unlawful assembly.

In the case in hand, section 149 IPC has not been added against the accused/applicant Harish because he was involved in any anti national activities.

It is submitted by learned counsel that applicant/accused Harish is in J/c since 24.03.2016 and that he is not involved in any other case.

In view of the submissions coupled with recommendations dated 4.5.2021 and 11.5.2021 of High Power Committee of Hon'ble High Court **accused/applicant Harish is admitted on interim bail for Ninety Days from the date of his release subject to his furnishing bail bond for the sum of Rs.25,000/- with two sureties of like amount.** Application is disposed off accordingly.

It is made clear that at the time of his release, accused/applicant will provide his mobile phone number to the Jail Authorities, SHO of the Police Station (within whose jurisdiction he has last resided) as well as to the concerned SHO of the Police Station (where the FIR against him was registered). He will be released on the conditions that he will stay in touch with

the jail authorities telephonically and will not leave the State without informing the Jail Superintendent and will not change his mobile number without informing the new number, if any, to the Jail Authorities and / or SHO of the concerned Police Station.

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(HEMANI MALHOTRA)
ADDL. SESSIONS JUDGE-09
(VACATION LINK JUDGE)
WEST/THC/DELHI/20.05.2021

Sl.no. 17

IN THE COURT OF MS.HEMANI MALHOTRA/ASJ- 9/W/THC/DELHI
As per directions of Hon'ble High Court of Delhi , matter is taken through video conferencing

Bail Application No.

FIR NO. 119/19

PS: Mundka

U/s 395/397/506/34/120B/412 IPC and 25/27/54/59 A.Act

STATE vs. Manish @ Ajay

20.5.2021

Present: Sh.Sukhbeer Singh Learned Addl. PP for the State
Sh.Joginder Tuli, learned counsel for accused/applicant Manish

Submissions on the application seeking interim bail of accused/applicant Manish heard through VC and file is perused with utmost care.

During the course of arguments, learned counsel for accused/applicant seeks permission to withdraw his application. Accordingly, at request, application stands dismissed as withdrawn.

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(HEMANI MALHOTRA)
ADDL. SESSIONS JUDGE-09
(VACATION LINK JUDGE)
WEST/THC/DELHI/20.05.2021

Sl.No.18

IN THE COURT OF MS.HEMANI MALHOTRA/ASJ- 9/W/THC/DELHI
As per directions of Hon'ble High Court of Delhi , matter is taken through video conferencing

Bail Application No.

FIR NO. 297/17

PS: Khyala

U/s 365/302/201/34 IPC

STATE vs. Jasmeet Singh @ Ginni

20.5.2021

Present: Sh.Sukhbeer Singh Learned Addl. PP for the State
Sh.Vikas Chaddha, learned counsel for applicant/accused Jasmeet Singh @ Ginni

Submissions on the application seeking interim bail on the basis of guidelines of HPC of accused/applicant Jasmeet Singh @ Ginni heard through VC and reply is perused with utmost care.

Perusal of report shows that reply has been furnished qua accused Inderjeet @ Bunt and not for accused Jasmeet Singh @ Ginni.

Accordingly, application stands adjourned for arguments on 21.5.2021 with direction to IO to file report qua accused Jasmeet Singh @ Ginni for date fixed.

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(HEMANI MALHOTRA)
ADDL. SESSIONS JUDGE-09
(VACATION LINK JUDGE)
WEST/THC/DELHI/20.05.2021

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IN THE COURT OF MS.HEMANI MALHOTRA/ASJ- 9/W/THC/DELHI
As per directions of Hon'ble High Court of Delhi , matter is taken through video conferencing

Bail Application No.

FIR NO. 196/19

PS: Mundka

U/s 307 IPC and 25/27 Arms Act

State vs. Rajesh @ Raja

20.5.2021

Present: Sh.Sukhbeer Singh Learned Addl. PP for the State
Sh. Pradeep Chaudhary, Learned Counsel for applicant/accused
Rajesh @ Raja
SI Dinesh has also attended VC

Submissions on the application seeking interim bail on the basis of guidelines of HPC dated 4.5.2021 and 11.5.2021 of accused/applicant Rajesh @ Raja heard through VC and reply is perused with utmost care.

Relief is sought by learned counsel for applicant/accused in pursuant to the recommendation of High Power Committee of Hon'ble High Court dated 4.5.2021 and 11.5.2021 on the ground that accused/applicant is in J/c since 21.5.2019 and that there is no previous involvement of accused in criminal case.

In view of the submissions coupled with recommendations dated 4.5.2021 and 11.5.2021 of High Power Committee of Hon'ble High Court **accused/applicant Rajesh @ Raja is admitted on interim bail for Ninety Days from the date of his release subject to his furnishing bail bond for the sum of Rs.25,000/- with two sureties of like amount.** Application is disposed off accordingly.

It is made clear that at the time of his release, accused/applicant

will provide his mobile phone number to the Jail Authorities, SHO of the Police Station (within whose jurisdiction he has last resided) as well as to the concerned SHO of the Police Station (where the FIR against him was registered). He will be released on the conditions that he will stay in touch with the jail authorities telephonically and will not leave the State without informing the Jail Superintendent and will not change his mobile number without informing the new number, if any, to the Jail Authorities and / or SHO of the concerned Police Station.

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(HEMANI MALHOTRA)
ADDL. SESSIONS JUDGE-09
(VACATION LINK JUDGE)
WEST/THC/DELHI/20.05.2021

IN THE COURT OF MS.HEMANI MALHOTRA/ASJ- 9/W/THC/DELHI
As per directions of Hon'ble High Court of Delhi , matter is taken through video conferencing

Bail Application No.

FIR NO. 385/20

PS: Mundka

U/s 498A/306 IPC

State vs. Sachin Gupta

20.5.2021

Present: Sh.Sukhbeer Singh Learned Addl. PP for the State
Sh. Pankaj Kishore Gupta, Learned Legal Aid Counsel for
applicant/accused Sachin Gupta
SI Pradeep has also attended VC

Submissions on the application seeking interim bail of
accused/applicant Sachin Gupta heard through VC and reply is perused with
utmost care.

**No assistance was given by learned Addl. PP for the state
stating that he had received replies to the bail applications listed before
this court today at 10.00 am and he was unable to go through them.**

Relief is sought by learned counsel for applicant/accused in
pursuant to the recommendation of High Power Committee of Hon'ble High
Court dated 4.5.2021 and 11.5.2021 on the ground that accused/applicant is in
J/c since 24.5.2020 and that there is no previous involvement of accused in
criminal case.

In view of the submissions coupled with recommendations dated
4.5.2021 and 11.5.2021 of High Power Committee of Hon'ble High Court
**accused/applicant Rajesh @ Raja is admitted on interim bail for Ninety
Days from the date of his release subject to his furnishing bail bond for**

the sum of Rs 30,000/- with one surety of like amount. Application is disposed off accordingly.

It is made clear that at the time of his release, accused/applicant will provide his mobile phone number to the Jail Authorities, SHO of the Police Station (within whose jurisdiction he has last resided) as well as to the concerned SHO of the Police Station (where the FIR against him was registered). He will be released on the conditions that he will stay in touch with the jail authorities telephonically and will not leave the State without informing the Jail Superintendent and will not change his mobile number without informing the new number, if any, to the Jail Authorities and / or SHO of the concerned Police Station.

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**(HEMANI MALHOTRA)
ADDL. SESSIONS JUDGE-09
(VACATION LINK JUDGE)
WEST/THC/DELHI/20.05.2021**

IN THE COURT OF MS.HEMANI MALHOTRA/ASJ- 9/W/THC/DELHI
As per directions of Hon'ble High Court of Delhi , matter is taken through
video conferencing

Bail Application No.

FIR NO. 28/18

PS: Nangloi

U/s 392/397/302/34 IPC

State vs. Arun Kumar @ Bhola

20.5.2021

Present: Sh.Sukhbir Singh Learned Addl. PP for the State
None for applicant/accused Arun Kumar @ Bhola

Despite to call none joined VC on behalf of accused/applicant
Arun Kumar @ Bhola to argue the present applicationr. Let application be
listed for arguments on 21.5.2021.

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Date: 2021.05.20
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(HEMANI MALHOTRA)
ADDL. SESSIONS JUDGE-09
(VACATION LINK JUDGE)
WEST/THC/DELHI/20.05.2021

Sl.No.22

IN THE COURT OF MS.HEMANI MALHOTRA/ASJ- 9/W/THC/DELHI
As per directions of Hon'ble High Court of Delhi , matter is taken through video conferencing

Bail Application No.

FIR NO. 689/19

PS: Nangloi

U/s 302/34 IPC and 25/27 Arm Act

State vs. Sajid

20.5.2021

Present: Sh.Sukhbeer Singh Learned Addl. PP for the State
Learned Counsel Sh.Shavej Khan, for applicant/accused Sajid Khan

Submissions on interim bail application of accused / applicant Sajid heard and reply perused.

No assistance was provided by learned Addl. PP for the state stating that he had received replies to the bail applications listed before this court today at 10.00 am and he was unable to go through them.

It is argued by learned counsel for applicant/accused that accused Sajid is in J/c since 28.10.2019 i.e. for 19 months .

Accused /applicant has been chargesheeted under section 302 IPC and 25 /54/59 Arms Act. Admittedly, accused does not fall within the criteria of recommendation of High Power Committee of Hon'ble High Court dated 4.5.2021 and 11.5.2021 as he is in J/c for last 19 months only.

Accordingly, no ground for interim bail is made out. Application thus stands dismissed.

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Date: 2021.05.20
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**(HEMANI MALHOTRA)
ADDL. SESSIONS JUDGE-09
(VACATION LINK JUDGE)
WEST/THC/DELHI/20.05.2021**

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IN THE COURT OF MS.HEMANI MALHOTRA/ASJ- 9/W/THC/DELHI
As per directions of Hon'ble High Court of Delhi , matter is taken through
video conferencing

Bail Application No.

FIR NO. 45/19

PS: Moti Nagar

U/s 392/394/365/364A/411/506/34/120B IPC

STATE vs. Shiv Kumar @ Sibba

20.5.2021

Present: Sh.Sukhbeer Singh Learned Addl. PP for the State
Sh.Pawan Sharma, learned counsel for applicant/accused

Submissions on bail application seeking interim bail on the basis of recommendations of High Power Committee dated 4.5.2021 and 11.5.2021 heard and reply perused.

As per the reply filed by the IO, accused/applicant is also involved in case FIR No.116/19 U/s 186/353//307/34 IPC and 25/54/59 Act PS Daruhera, Distt. Rewari.

It is submitted by learned counsel for applicant/accused that he has not been supplied with copy of reply. Let copy of reply be sent to learned counsel through mail/whatsapp. Matter be now listed for arguments on application on 21.05.2021.

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(HEMANI MALHOTRA)
ADDL. SESSIONS JUDGE-09
(VACATION LINK JUDGE)
WEST/THC/DELHI/20.05.2021

**IN THE COURT OF MS. HEMANI MALHOTRA,
ADDL.SESIONS JUDGE-09 (WEST), TIS HAZARI, DELHI**

**Application No.2119
FIR No.152/19
PS Anand Parbat
U/ss 307/324 IPC
State Vs. Ravi Meena**

20.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021, hearing of the application was conducted through Video Conferencing. The present application was put up before me being the 1st Link Vacation Judge.

Present: Sh. Hazari Lal, Learned counsel for applicant/
accused.
Sh. Sukhbeer Singh, Learned Addl.PP for the State.

Heard on the bail application filed u/s 439 Cr.P.C.

It is submitted by learned counsel for accused/applicant that this application be considered as interim bail application for 90 days on the basis of guidelines laid down by High Powered Committee dated 04.05.2021 and 11.05.2021.

No assistance was provided by learned Addl. PP for the state stating that he had received replies to the bail applications listed before this court today at 10.00 am and he was unable to go through them.

Reply to the application filed by the IO is perused.

As per reply, accused/applicant was convicted in case FIR No.45/09 u/s 302 IPC, PS Anand Parbat whereby he was sentenced for 3650 days and a fine of Rs.10,000/-. He is also involved in case FIR

No.45/20 u/s 326 IPC apart from the present case. Accused/applicant is in JC since 29.01.2021. Since accused does not meet the criteria laid down by HPC, **present application is, accordingly, dismissed.**

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(HEMANI MALHOTRA)

ASJ-09/W/THC (LINK VACATION JUDGE)

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20.05.2021

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**IN THE COURT OF MS. HEMANI MALHOTRA,
ADDL.SESIONS JUDGE-09 (WEST), TIS HAZARI, DELHI**

**Application No.2105
FIR No.211/21
PS Tilak Nagar
U/ss 420/419/467/468/471/482 IPC
State Vs. Prabhjot Singh @ Gagan**

20.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021, hearing of the application was conducted through Video Conferencing. The present application was put up before me being the 1st Link Vacation Judge.

Present: Sh.Ashish Ojha, Learned counsel for applicant/
accused Prabhjot Singh.
Sh. Sukhbeer Singh, Learned Addl.PP for the State.

Heard on the bail application filed u/s 439 Cr.P.C. Reply filed by the IO perused.

As per allegations, present case was registered on 27.03.2021 on the complaint of Malkit Singh wherein it was alleged that on 19.03.2021, accused/applicant namely Prabhjot Singh s/o Bhupinder Singh came to his showroom of S.K. TVS to purchase a new motorcycle model RTR Apache 2002 and introduced himself as Police Inspector for buildup trust. It was also alleged that a copy of Aadhar Card was also given by the accused/applicant. Accused/applicant took test drive of the motorcycle and did not return motorcycle in the showroom of SK TVS. FIR u/ss 420/419/467/468/471/482 IPC was registered.

Learned counsel for accused/applicant submits that there

is delay of 7 days in lodging the FIR and there is no previous involvement of accused/applicant. He is in JC since 03.04.2021 and since recovery has already been affected, accused/applicant be enlarged on bail.

No assistance was provided by learned Addl. PP for the state stating that he had received replies to the bail applications listed before this court today at 10.00 am and he was unable to go through them.

The reply of the IO perused carefully. During investigation, accused/applicant was arrested from his house at Tilak Nagar and said motorcycle was got recovered from his possession with number plate bearing registration No.DL-11SH-4007, which was of a scooty. Also, two Aadhar Card with different numbers were recovered from his possession and a fake Delhi Police Identity Card with designation of Inspector was also recovered. Considering the fact that accused/applicant impersonated as police official and cheated the complainant and committed forgery, I do not see any ground to grant the bail at this stage.

Bail application is, accordingly, dismissed.

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ASJ-09/W/THC (LINK VACATION JUDGE)

20.05.2021

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IN THE COURT OF MS. HEMANI MALHOTRA,
ADDL.SESIONS JUDGE-09 (WEST), TIS HAZARI, DELHI

Application No.2110 and 2111

FIR No. not known

PS Tilak Nagar

U/ss not known

State Vs. 1) Sukhvinder Singh 2) Rajwinder Kaur

20.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021, hearing of the application was conducted through Video Conferencing. The present application was put up before me being the 1st Link Vacation Judge.

Present: Sh.Saurabh Likha, Learned counsel for applicants/
accused Sukhvinder Singh and Rajwinder Kaur.
Sh. Sukhbeer Singh, Learned Addl.PP for the State.

These are two anticipatory bail applications filed on behalf of accused/applicants.

No assistance was provided by learned Addl. PP for the state stating that he had received replies to the bail applications listed before this court today at 10.00 am and he was unable to go through them.

As per reply of the IO, no FIR is registered against the accused/applicants.

At this stage, learned counsel for accused/applicants seeks permission to withdraw both the applications. In view of the same, **both applications are dismissed as withdrawn.**

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ASJ-09/W/THC (LINK VACATION JUDGE)
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IN THE COURT OF MS. HEMANI MALHOTRA,
ADDL.SESIONS JUDGE-09 (WEST), TIS HAZARI, DELHI

Application No.2112

FIR No.486/19

PS Rajouri Garden

U/ss 394/34 IPC

State Vs. Sahil

20.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021, hearing of the application was conducted through Video Conferencing. The present application was put up before me being the 1st Link Vacation Judge.

Present: Ms.Kanchan Sharma, Advocate from DLS for applicant/
accused Sahil.
Sh. Sukhbeer Singh, Learned Addl.PP for the State.

Heard on the application filed on behalf of
accused/applicant for releasing him on personal bond. Reply filed by
the IO perused.

It is submitted by learned counsel for accused/applicant
that accused is in JC since 12.10.2019 and has already been granted
bail on 26.02.2021 but due to non-furnishing of surety of Rs.25,000/-,
he could not be released from jail. Prayer for releasing him on
personal bond is made.

**No assistance was provided by learned Addl. PP for
the state stating that he had received replies to the bail
applications listed before this court today at 10.00 am and he was
unable to go through them.**

As per reply, accused/applicant Sahil is also previously

involved in more than 13 cases and he has been declared as Bad Character (BC) of the area. In view of thereof, I am not inclined to release the accused/ applicant on personal bond. Hence, **application is dismissed.**

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ASJ-09/W/THC (LINK VACATION JUDGE)

20.05.2021

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IN THE COURT OF MS. HEMANI MALHOTRA,
ADDL.SESIONS JUDGE-09 (WEST), TIS HAZARI, DELHI

Application No.2113

FIR No.1036/06

PS Rajouri Garden

U/ss 326/34 IPC

State Vs. Sonu

20.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021, hearing of the application was conducted through Video Conferencing. The present application was put up before me being the 1st Link Vacation Judge.

Present: Ms.Kanchan Sharma, Advocate from DLS for applicant/
accused Sonu.
Sh. Sukhbeer Singh, Learned Addl.PP for the State.

Heard on the application filed on behalf of
accused/applicant for releasing him on personal bond. Reply filed by
the IO perused.

It is submitted by learned counsel for accused/applicant
that accused/applicant has already been granted bail on 17.03.2021 but
due to non-furnishing of surety, he could not be released from jail.
Prayer for releasing him on personal bond is made.

**No assistance was provided by learned Addl. PP for
the state stating that he had received replies to the bail
applications listed before this court today at 10.00 am and he was
unable to go through them.**

As per reply, there is no previous involvement qua
accused/applicant, but, previously, he was declared Proclaimed

Offender twice in 2013 and in 2016. If he is released on personal bond, there is every apprehension that he may flee from justice. Under these circumstances, I am not inclined to release him on personal bond. **Accordingly, application is dismissed.**

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IN THE COURT OF MS. HEMANI MALHOTRA,
ADDL.SESIONS JUDGE-09 (WEST), TIS HAZARI, DELHI

Application No.2118
FIR No.209/21
PS Moti Nagar
U/ss 420/188/34 IPC
State Vs. Manjeet Singh @ Manjeet Kumar

20.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021, hearing of the application was conducted through Video Conferencing. The present application was put up before me being the 1st Link Vacation Judge.

Present: Sh.Manjeet Saini, proxy counsel for applicant/
accused.
Sh. Sukhbeer Singh, Learned Addl.PP for the State.

No assistance was provided by learned Addl. PP for the state stating that he had received replies to the bail applications listed before this court today at 10.00 am and he was unable to go through them.

At request of Sh.Manjeet Saini, Associate of Sh.Vikas, Learned counsel for accused/applicant, application be listed for tomorrow i.e. on 21.05.2021.

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ASJ-09/W/THC (LINK VACATION JUDGE)
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IN THE COURT OF MS. HEMANI MALHOTRA,
ADDL.SESIONS JUDGE-09 (WEST), TIS HAZARI, DELHI

Application No.2120
FIR No.220/21
PS Khyala
U/ss 33/38/58 Delhi Excise Act
State Vs. Gursharan Yadav

20.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021, hearing of the application was conducted through Video Conferencing. The present application was put up before me being the 1st Link Vacation Judge.

Present: Sh. Mir Akhtar Hussain, counsel for applicant/
accused.
Sh. Sukhbeer Singh, Learned Addl.PP for the State.

This is the 2nd bail application filed on behalf of accused/
applicant for grant of anticipatory bail.

No assistance was provided by learned Addl. PP for the state stating that he had received replies to the bail applications listed before this court today at 10.00 am and he was unable to go through them.

The accused/applicant is alleged to have committed offences u/ss 33/38/58 of Delhi Excise Act. During the course of arguments, learned counsel for accused/applicant referred to Annexure-A4 of the bail application. On perusal of the bail application, it transpired that bail application comprises of only 8 pages whereas 32 pages of the application were filed by the learned counsel for accused/applicant. Since complete bail application is not

on record, at request of learned counsel for accused/applicant, same be put up for tomorrow i.e. on 21.05.2021.

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ASJ-09/W/THC (LINK VACATION JUDGE)

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IN THE COURT OF MS. HEMANI MALHOTRA,
ADDL.SESIONS JUDGE-09 (WEST), TIS HAZARI, DELHI

Application No.

FIR No.47/21

PS Moti Nagar

U/ss 323/341/324/34 IPC r/w Sec. 8/12 POCSO Act

State Vs. 1) Sikander and 2) Rahul

20.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021, hearing of the application was conducted through Video Conferencing. The present application was put up before me being the 1st Link Vacation Judge.

Present: None for accused/applicants.
 Sh. Sukhbeer Singh, Learned Addl.PP for the State.

None appeared on behalf accused/applicants despite two calls. Renotify on 23.05.2021 for consideration.

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ASJ-09/W/THC (LINK VACATION JUDGE)
20.05.2021
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IN THE COURT OF MS. HEMANI MALHOTRA,
ADDL.SESIONS JUDGE-09 (WEST), TIS HAZARI, DELHI

Application No.

FIR No.23/18

PS Khyala

U/ss 302/323/34 IPC

State Vs. Akbar Ali

20.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021, hearing of the application was conducted through Video Conferencing. The present application was put up before me being the 1st Link Vacation Judge.

Present: None for accused/applicant.
 Ms.Rebecca John, Sr.Counsel/Learned Special PP for the
 State.

 This is an application for grant of bail filed u/s 439
Cr.P.C. on behalf of accused/applicant.

**No assistance was provided by learned Addl. PP for
the state stating that he had received replies to the bail
applications listed before this court today at 10.00 am and he was
unable to go through them.**

 None appeared on behalf accused/applicant despite two
calls. Since this matter pertains to the court of undersigned, same is
adjourned en-bloc, as per directions of Hon'ble High Court, for
17.06.2021 for consideration.

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ASJ-09/W/THC (LINK VACATION JUDGE)

20.05.2021

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**IN THE COURT OF MS. HEMANI MALHOTRA,
ADDL.SESIONS JUDGE-09 (WEST), TIS HAZARI, DELHI**

**Application No.
FIR No.276/17
PS Moti Nagar
U/ss 392/394/397/452/307 IPC
State Vs. Uma Shankar Tiwari**

20.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021, hearing of the application was conducted through Video Conferencing. The present application was put up before me being the 1st Link Vacation Judge.

Present: Sh. Sahil Kakkar, learned counsel for applicant/
accused Uma Shankar Tiwari.
Sh. Sukhbeer Singh, Learned Addl.PP for the State.

This is an application filed u/s 439 Cr.P.C. for grant of regular bail. Reply filed by the IO perused. During the course of arguments, it is submitted that application be considered as interim bail application for 90 days as per the guidelines laid down by High Powered Committee of Hon'ble High Court of Delhi.

It is submitted by learned counsel for accused/applicant that accused is in JC for the last 45 months and he is not previously involved in any other case. It is further submitted that out of 16 witnesses, 13 have already been examined which also includes complainant. It is also averred that accused/ applicant was never granted any interim bail or regular bail.

No assistance was provided by learned Addl. PP for the state stating that he had received replies to the bail

applications listed before this court today at 10.00 am and he was unable to go through them.

As per reply, previously two bail applications of accused/applicant from Learned Sessions Court and one from Hon'ble High Court have already been rejected. Accused/applicant has also been charged u/ss 394 IPC where punishment is for life imprisonment. Keeping in view the criteria laid down by High Powered Committee of Hon'ble High Court of Delhi, it is not a fit case to grant interim bail to accused/applicant. **Application is, accordingly, dismissed.**

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ASJ-09/W/THC (LINK VACATION JUDGE)

20.05.2021

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**IN THE COURT OF MS. HEMANI MALHOTRA,
ADDL.SESIONS JUDGE-09 (WEST), TIS HAZARI, DELHI**

**Application No.
FIR No.227/21
PS Tilak Nagar
U/ss 354 IPC and 8 POCSO Act
State Vs. Mohit**

20.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021, hearing of the application was conducted through Video Conferencing. The present application was put up before me being the 1st Link Vacation Judge.

Present: Mohd.Yusuf, counsel for applicant/accused Mohit.
Sh. Sukhbeer Singh, Learned Addl.PP for the State.

No assistance was provided by learned Addl. PP for the state stating that he had received replies to the bail applications listed before this court today at 10.00 am and he was unable to go through them.

This is the second bail application of accused/applicant. It has been apprised that first bail application of accused/applicant is pending and has been enbloc fixed for 16.06.2021 by the court of Ms.Archana Sinha, learned ASJ.

In view of the same, **present application is dismissed as not maintainable.**

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20.05.2021
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**IN THE COURT OF MS. HEMANI MALHOTRA,
ADDL.SESIONS JUDGE-09 (WEST), TIS HAZARI, DELHI**

Application No.

FIR No.302/19

PS Nangloi

U/ss 365/327/348/394/506/174A/34 IPC

State Vs. Pradeep Saini @ Rahul Saini

20.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021, hearing of the application was conducted through Video Conferencing. The present application was put up before me being the 1st Link Vacation Judge.

Present: Sh. Anil Dagar, learned counsel for applicant/
accused.
Sh. Sukhbeer Singh, Learned Addl.PP for the State.

Heard on the application for grant of interim bail filed on behalf of accused/applicant. Reply filed by the IO perused.

No assistance was provided by learned Addl. PP for the state stating that he had received replies to the bail applications listed before this court today at 10.00 am and he was unable to go through them.

Learned counsel for accused/applicant has sought interim bail on medical ground of his mother as well as his own illness. So far as the ailment of the mother of accused/applicant is concerned, IO has sought some more time as no report from Safdarjung Hospital is received. Qua the illness of accused/applicant, no documents in this regard have been placed on record.

IO is directed to file the report from Safdarjung Hospital

qua the alleged ailment of his mother on or before 24.05.2021.

Renotify on 24.05.2021 for consideration.

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ASJ-09/W/THC (LINK VACATION JUDGE)

20.05.2021

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IN THE COURT OF MS. HEMANI MALHOTRA,
ADDL.SESIONS JUDGE-09 (WEST), TIS HAZARI, DELHI

Application No.
FIR No.265/17
PS Mundka
U/ss 302/396/412/120B/34 IPC
State Vs. Mangi Lal

20.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021, hearing of the application was conducted through Video Conferencing. The present application was put up before me being the 1st Link Vacation Judge.

Present: Sh. Hari Krishan, learned counsel for applicant/
accused.
Sh. Sukhbeer Singh, Learned Addl.PP for the State.

No assistance was provided by learned Addl. PP for the state stating that he had received replies to the bail applications listed before this court today at 10.00 am and he was unable to go through them.

It is submitted by learned counsel for accused/applicant that accused/applicant was released on interim bail last year in 2020 during Pandemic as per directions of High Powered Committee.

Since, as per directions contained in page 10 of the Minutes dated 11.05.2021 of Meeting of Hon'ble High Court, Jail Authorities have to consider the release of such prisoners, in view thereof, accused/applicant is directed to approach the jail authorities.

The application is, accordingly, disposed of.

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(HEMANI MALHOTRA)

ASJ-09/W/THC (LINK VACATION JUDGE)

20.05.2021

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**IN THE COURT OF MS. HEMANI MALHOTRA,
ADDL.SESIONS JUDGE-09 (WEST), TIS HAZARI, DELHI**

Application No.

FIR No.265/17

PS Mundka

U/ss 302/396/412/120B/34 IPC

State Vs. Sitam Das

20.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021, hearing of the application was conducted through Video Conferencing. The present application was put up before me being the 1st Link Vacation Judge.

Present: Sh. Hari Krishan, learned counsel for applicant/
accused.
Sh. Sukhbeer Singh, Learned Addl.PP for the State.

No assistance was provided by learned Addl. PP for the state stating that he had received replies to the bail applications listed before this court today at 10.00 am and he was unable to go through them.

It is submitted by learned counsel for accused/applicant that accused/applicant was released on interim bail last year in 2020 during Pandemic as per directions of High Powered Committee.

Since, as per directions contained in page 10 of the Minutes dated 11.5.2021 of Meeting of Hon'ble High Court, Jail Authorities have to consider the release of such prisoners, in view thereof, accused/applicant is directed to approach the jail authorities.

The application is, accordingly, disposed of.

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**(HEMANI MALHOTRA)
ASJ-09/W/THC (LINK VACATION JUDGE)**

20.05.2021

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**IN THE COURT OF MS. HEMANI MALHOTRA,
ADDL.SESIONS JUDGE-09 (WEST), TIS HAZARI, DELHI**

Application No.

FIR No.269/17; PS Khyala ; U/ss 302/321/120B/34 IPC

State Vs. Afzal Khan @ Monu

20.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021, hearing of the application was conducted through Video Conferencing. The present application was put up before me being the 1st Link Vacation Judge.

Present: Sh. Mohd.Anas, learned counsel for applicant/
accused.
Sh. Sukhbeer Singh, Learned Addl.PP for the State.
SI Niraj Singh/IO is also present.

No assistance was provided by learned Addl. PP for the state stating that he had received replies to the bail applications listed before this court today at 10.00 am and he was unable to go through them.

It is submitted by learned counsel for accused/applicant that accused/applicant was released on interim bail last year in 2020 during Pandemic as per directions of High Powered Committee.

Since, as per directions contained in page 10 of the Minutes dated 11.5.2021 of Meeting of Hon'ble High Court, Jail Authorities have to consider the release of such prisoners, in view thereof, accused/applicant is directed to approach the jail authorities.

The application is, accordingly, disposed of.

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**(HEMANI MALHOTRA)
ASJ-09/W/THC (LINK VACATION JUDGE)
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**IN THE COURT OF MS. HEMANI MALHOTRA,
ADDL.SESIONS JUDGE-09 (WEST), TIS HAZARI, DELHI**

Application No.

FIR No.356/19

PS Mundka

U/ss 302/506/120B/34 IPC r/w Sec. 27/54/59 Arms Act

State Vs. Devender @ Babloo

20.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021, hearing of the application was conducted through Video Conferencing. The present application was put up before me being the 1st Link Vacation Judge.

Present: Sh. Parveen Dabas, learned counsel for applicant/
accused.
Sh. Sukhbeer Singh, Learned Addl.PP for the State.

This is an application filed on behalf of accused/applicant for grant of interim bail for a period of one month.

It is submitted by learned counsel for accused/applicant that the present application has been filed on medical ground without taking recourse to the merits of the case. It is averred that accused/applicant is seriously ill and is suffering from various ailments due to the Pandemic, no proper treatment is being provided to the accused/applicant. Since accused/applicant has been diagnosed with internal hemorrhoid and his bleeding is not stopping, immediate surgery is required.

No assistance was given by learned Addl. PP for the state stating that he had received replies to the bail applications listed before this court today at 10.00 am and he was unable to go

through them.

Reply of interim bail application filed on behalf of IO is perused.

The allegations against the accused/applicant are serious in nature and he has been charge-sheeted u/ss 302/506/120B/34 IPC r/w 27/54/59 A.Act. No document has been filed by the learned counsel for accused/ applicant in support of the medical condition of the accused/ applicant. **In view of the same, application is dismissed.**

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